(स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री) : (श्री सत्यनारायण सिंह) (क) से (ङ०) . स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास मंत्रालय द्वारा पटनासुधार प्रन्यास को कोई सहायता नहीं दी गई है। बिहार सरकार ने सूचित किया है कि पटना-सुधार प्रन्यास में एक करोड़ रुपये का कोई घोटाला नहीं हुआ है। राज्य सरकार को अभी तक केवल 1963–64 तक की ही लेखापरीक्षा रिपोर्ट मिली हैं। इन लेखा-परीक्षा रिपोर्टों में किसी बड़े घोटाला का कोई वर्णन नहीं, किन्तु कहीं कहीं अन्य प्रकार की इक्की दुक्की अनियमितताएं है। इन अनियमितताओं की जांच की जा रही है और इन के लिए उत्तरदायी अधिकारियों के विरुद्ध कार्यवाही करने का निश्चय जांच के सम्पूर्ण हो जाने के पश्चात् ही किया जा सकता है।

2. जब भी घोटाले का कोई मामला राज्य सरकार के ध्यान में आता है, तो दोषियों के विरुद्ध तत्काल कार्य-वाही की जाती है। सुधार प्रन्यास के एक अधिशासी अभियन्ता तथा एक स्थानीय फर्म के विरुद्ध नवम्बर, 1967 में पटना के कतिपय क्षेत्रों में बिजली पहुंचाने के कार्यक्रम के सिलसले में 13,900 रुपये के कथित घोटाले का मामला चलाया गया है। इस मामले की अभी छानबीन की जा रही है। राज्य सरकार पटना-सुधार प्रन्यास के कार्यकलापों की छानबीन करने के लिए एक उच्चाधिकार सम्पन्न आयोग की नियुक्ति करने का विचार कर रही है। आयोग की दुर्विनियोग की रोकथाम के उपाय भी सुझाने होंगे।

ERRONEOUS ASSESSMENTS BY INCOME TAX OFFICERS

*683. SHRI NARENDRA KUMAR SALVE : lliW the Minister of FINANCE be pleased to state :

(a) the number of orders made by the Commissioners of Income Tax in the last six financial years under section 33B of the Income Tax Act, 1922 and Section 263 of the Income Tax Act, 1961, modifying orders of the Income Tax Officers because they were found to be erroneous in so far as they were prejudicial to the interests of revenue; and

(b) whether any action is taken against the Income Tax Officers whose orders the Commissioners of Income Tax had to modify?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a): 4,484.

(b) In a large number of cases, mistakes are *bonafide* and come to light either as a result of inspection, internal audit or revenue audit. Sometimes the ITOs themselves draw attention to the under-assessment as a result of information coming to their notice later. In certain other cases, action is taken as a result of the judgments of Supreme Court or High Court delivered subsequent to the passing of the original assessment orders. In all these cases, since the original assessment was *bonafide*, no action is taken against the ITOs. However, where the Income Tax Officers have been found to be negligent, or where *malafides* are suspected, appropriate disciplinary action under the Central Civil Services (Classification, Control and Appeal) Rules is taken against the erring officers.

ASSOCIATED JOURNALS LIMITED

*684. SHRI N. K. SOMANI : SHRI N. SHIVAPPA :

Will the Minister of FINANCE be pleased to state :

(a) whether the Associated Journals Limited, New Delhi has recently issued debentures of the value of several lakhs of rupees;

(b) if so, the details thereof; and

(c) the basis on which permission was given by his Ministry to the Company to issue debentures?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). The company has not been issued any consent by Government in the recent past to issue any debentures. Consent of the Central Government under the Capital Issues Control Act, 1947 is not necessary for the issue of debentures of a value of Rs. 25 lakhs or below. Information whether the company has issued debentures of Rs. 25 lakhs or below is being collected and will be laid on the Table of the House.

PAYMENT OF EXCISE DUTY BY OIL MILLS OF NARELA (DELHI)

*685. SHRI ONKAR LAL BERWA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Government do not exercise proper check on the stocks of raw material and goods manufactured in the various oil mills in Narela, Delhi;

(b) whether it is a also a fact that goods worth lakhs of rupees are being sold by them without paying any excise duty; and

(c) if so, whether Government propose to hold any inquiry into the matter and take suitable action?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) It has been reported by the Collector of Central Excise, Delhi that the oil mills in Narela, Delhi manufacture only unprocessed vegetable non-essential oils which are exempt from payment of excise duty leviable under the Central Excises and Salt Act, 1944. These oil mills are also at present not required to be licensed by the Central Excise authorities. In view of this the Central Excise Department does not exercise any check either on the oil manufactured or the raw materials used by these mills.

(b) and (c). Do not arise.

पैट्रोलियम उत्पादों का आयात

*686. **श्री महाराज सिंह भारती** : क्या **पैट्रोलियम और रसायन** मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले वर्ष कितने मूल्य के, कितनी मात्रा में और क्या क्या पैट्रोलियम उत्पाद आयात किये गये और वे किन किन देशों से आयात किये गये ; और

(ख) क्या सरकार की ऐसी कोई योजना है कि आयात किये जाने वाले कच्चे तेल तथा पैट्रोलियम उत्पादों का कुल मूल्य निर्यात किये गये ऐसे उत्पादों के मूल्य के बराबर होना चाहिये ; और

(ग) यदि हां, तो इस योजना का ब्योरा क्या है ?

पैट्रोलियम तथा रसायन मंत्रालय में राज्य मंत्री (श्री रघुरामैया) :

(क) एक विवरण पत्र सभा पटल पर रख दिया गया है।

वर्ष 1967 की अपेक्षित सूचना **विवरण** निम्न प्रकार है :—

	'000' मीटरी टन	रुपये करोड़ों में	देश जहां से आयात किया गया
अशोधित तेल	8703.8	79.56	ईरान, कुवैत और सऊदी अरब
हल्के आसुत	60.1	2.56	ईरान, वनेजुएला
मिट्टी के तेल	484.4	9.99	रूस और इटली
हैवी एन्डज़ (Heavy ends)	28.2	0.30	सऊदी अरब
लुब्रीकैन्टस	379.0	26.16	यू.एस.ए.,यू.के, नीदरलैंड, योगोस-लाविया और थाईलैंड
	9655.5	118.60	